

¼ITEM NO.30

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 37524/2016
(Arising out of impugned final judgment and order dated 24/08/2016
in WT No. 622/2015 passed by the High Court of Judicature at
Allahabad)

MUNICIPAL COMMISSIONER, AGRA NAGAR NIGAM AND ANR. Petitioner(s)
VERSUS

VODAFONE SOUTH LTD. AND ANR. Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief)
Date : 04/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, Adv.

Ms. Seema Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the
petitioners and perused the relevant material.
Application for exemption from filing
official translation is allowed.

Issue notice.

Until further orders, there shall be stay of
the impugned judgment dated 24.08.2016 passed by
the High Court of Judicature at Allahabad in Writ
Petition Tax No.622 of 2015.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master